

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

220. CP/156(MB)2021

**IN THE MATTER OF**

Monarch Infraprojects Pvt. Ltd.

V/S

Union Of India Through The  
Office Of Regional Director Mumbai Western Region

Rule 11 of NCLT

**Order Delivered on 17.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. ANU JAGMOHAN SINGH  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Since it is the Special Bench today which started at 2.30 P.M. In view thereof,  
adjourned to **08.05.2024**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)